

ITEM NO.19

Court 4 (VC)

SECTION XVII-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No.5785/2019

IREO GRACE REALTECH PVT. LTD.

Appellant(s)

VERSUS

ABHISHEK KHANNA & ORS.

Respondent(s)

(With appln.(s) for ex-parte stay and permission to file additional documents/facts/Annexures)

WITH C.A. No. 7615/2019 (XVII-A)

(With appln.(s) for ex-parte stay and permission to file additional documents/facts/Annexures)

C.A. No. 8482/2019 (XVII-A)

(With appln.(s) for ex-parte stay and permission to file additional documents/facts/Annexures and exemption from filing c/c of the impugned judgment)

C.A. No.8480/2019 (XVII-A)

(With appln.(s) for ex-parte stay and permission to file additional documents/facts/Annexures)

C.A. No.7975/2019 (XVII-A)

(With appln.(s) for ex-parte stay and permission to file additional documents/facts/Annexures)

C.A. No.8785-8794/2019 (XVII-A)

(With appln.(s) for stay and permission to file additional documents/facts/Annexures and exemption from filing c/c of the impugned judgment)

C.A. No. 8454/2019 (XVII-A)

(With appln.(s) for rectification, ex-parte stay and permission to file additional documents/facts/Annexures and exemption from filing c/c of the impugned judgment)

C.A. No.9139/2019 (XVII-A)

(With appln.(s) for ex-parte stay and permission to file additional documents/facts/Annexures)

C.A. No.9216/2019 (XVII-A)

(With appln.(s) for ex-parte stay and permission to file additional documents/facts/Annexures and exemption from filing c/c of the impugned judgment)

C.A. No.9638/2019 (XVII-A)

(With appln.(s) for ex-parte stay and permission to file additional documents/facts/Annexures and exemption from filing c/c of the impugned judgment)

Date : 31-07-2020 These matters were called on for hearing today.

CORAM :

**HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MS. JUSTICE INDU MALHOTRA
HON'BLE MR. JUSTICE K.M. JOSEPH**

For Appellant(s) Mr. Mahesh Agarwal, Adv.
 Mr. Rishi Agrawala, Adv.
 Mr. Abhimanyu Bhandari, Adv.
 Mr. Sameer Chaudhary, Adv.
 Mr. Anshuman Srivastava, Adv.
 Mr. Divyang C. Chandiramani, Adv.
 Mr. Shaishir S. Divatia, Adv.
 Mr. E. C. Agrawala, AOR

For Respondent(s)

Mr. Gopal Jha, AOR

Mr. Yashraj Singh Deora, AOR
Mr. Shyam Agarwal, Adv.

Mr. A.R.Takkar, Adv.
Mr. Amarjit, Adv.
Mr. Shreya Takkar, Adv.
V.S. Lakshmi, Adv.
Mr. A. Venayagam Balan, AOR

Mr. Deepak Kumar, Adv.
Mr. Santosh Kumar Pandey, AOR

Mr. Rajiv Raheja, AOR

Mr. Sumit R. Sharma, AOR

Mr. Anil Grover, Sr. AAG
Ms. Noopur Singhal, Adv.
Mr. Rahul Khurana, Adv.
Mr. Sanjay Kumar Visen, AOR

**UPON hearing the counsel the Court made the following
O R D E R**

In view of the letter circulated by the learned counsel on behalf of the appellant, list the Civil Appeals for final hearing on 18 August 2020. No further adjournment shall be granted on the next date of listing.

It has been agreed that the learned counsel for the contesting parties shall file a joint compilation of documents which they seek to rely upon at the hearing of the proceedings.

(CHETAN KUMAR)
AR-cum-PS

(SAROJ KUMARI GAUR)
BRANCH OFFICER